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O.A.144/2009

ORDER DATED 25th OF OCTOBER, 2011

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER ADMN.

&

HON'BLE MR. A.K. PATNAIK, MEMBER JUDL.

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Heard Sri S.K. Ojha, Ld. Counsel for the applicant and Sri U.B. Mohapatra, Ld. SSC for the Respondents.

2. The LGB Regional Institute of Mental Health has still not been notified under Section 14 of the Central Administrative Tribunal Act, 1985. In view of ~~the~~ this, the Tribunal lacks jurisdiction to adjudicate any dispute of the applicant vis-à-vis Respondent No.2. Accordingly, the O.A. is dismissed for being beyond the jurisdiction of this Tribunal.

3. However, on the prayer of Sri S.K. Ojha, Ld. Counsel for the applicant we grant him liberty to raise the issue at the appropriate forum if so advised.


MEMBER JUDL.


MEMBER ADMN.

K.B